

HIGH COURT FOR THE STATE OF TELANGANA

ROC.No. 2215/SO/Reg.Gen/2021

Date:14-09-2021

CIRCULAR No. 15/SO/2021

The Hon'ble High Court while dealing with Criminal Petition No.6098 of 2021 dated 08.09.2021 was pleased to direct the Registry to issue circular instructions to all the Magistrates in the State of Telangana to record the statements of the victims under Section 164 Cr.P.C. as expeditiously as possible, not later than a couple of weeks from the date of filing such an application, in accordance with law, and any deviation/laches on the part of the Magistrate concerned, in this regard, would be viewed seriously.

Therefore, all the Magistrates concerned in the State of Telangana are, therefore, directed to follow the above instructions of the Hon'ble Court scrupulously.

The receipt of the Circular may be acknowledged.

Gen
14/9/21
REGISTRAR GENERAL

To

All the Unit Heads in the State of Telangana with a request to communicate the same to all the Magistrates in their Units.

Copy to

- 1) The Registrar General, High Court for the State of Telangana.
- 2) The Registrar (Vigilance), High Court for the State of Telangana.
- 3) The Registrar (Administration), High Court for the State of Telangana.
- 4) The Registrar, Information Technology-cum-Central Project
Coordinator (for information and placing the circular in the website)
- 5) The Section Officer, Statistics Section (for compilation)
- 6) The Section Officer, O.P Cell